An amount of ₹ 65,77,828/- has been released to the District Project Society, Rajnandgaon separately during the current financial year to meet the outstanding liabilities from 2009-10 to 2012-13.

Accidents in industrial factories

†3784. SHRI RAM DAS ATHAWALE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State-wise details of the accidents which took place in the industrial factories of the country during the last three years till date;

(b) the number of labourers who got injured/killed in these accidents;

(c) whether the Central Government has taken any steps to prevent accidents in the industrial factories; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) and (b) As per the information collected from the Chief Inspectors of Factories through Directorate General Factory Advice Service and Labour Institutes (DGFASLI), the State-wise fatal and non-fatal injuries in factories for the year 2010, 2011 and 2012 is given in Statement (*See* below).

(c) and (d) The Government of India has enacted a comprehensive legislation *i.e.* the Factories Act, 1948, for taking care of the occupational safety, health & welfare issues of the workers employed in manufacturing sector. There are elaborate provisions pertaining to the health, safety, welfare, provisions related to hazardous process, working hours, penal provisions etc. and the Rules prescribed there under are sufficient to ensure safety of the workers as far as the manufacturing sector is concerned. The Factories Act, 1948 and the State Factories Rules framed there under are enforced by the respective States/ UTs.

The Ministry of Labour & Employment declared the National Policy on Safety, Health and Environment at Workplace (NPSHEW) on 20th February, 2009. The purpose of this National Policy is to establish a preventive safety and health culture in the country through elimination of the incidents of work related injuries, diseases, fatalities, disasters and to enhance the well-being of employees in all the sectors of economic activity in the country. The salient features of the Policy are as below:

(i) It recognizes safe and healthy working environment as a fundamental human right.

†Original notice of the question was received in Hindi.

(ii) It aims at enhancing the well-being of the employees and the society at large by eliminating work related injuries, diseases etc. It enumerates the goals to be achieved and brings into focus the objective of continuous reduction in the incidence of work related injuries and diseases.

Statement

Fatal and non-fatal injuries in factories registered under the Factories Act, 1948 for the year 2010, 2011 and 2012

Sl. No.	States/ Union Territories	2010		2011		2012	
		Fatal Injuries	Non Fatal Injuries	Fatal Injuries	Non Fatal Injuries	Fatal Injuries	Non Fatal Injuries
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	–	–	–	–	Nil	Nil
2.	Andhra Pradesh	188	923	154	898	156	526
3.	Assam	6	46	8	69	8	70
4.	Bihar	1	15	3	91	9	126
5.	Chandigarh	Nil	2	8	6	1	1
6.	Chhattisgarh	84	341	92	308	110	321
7.	Daman and Diu and Dadra and Nagar Haveli	14	31	17	38	14	31
8.	Delhi	15	39	29	43	6	18
9.	Goa	12	97	11	92	8	85
10.	Gujarat	221	2430	249	3014	216	2781
11.	Haryana	38	51	64	62	15	28
12.	Himachal Pradesh	5	11	17	25	10	11
13.	Jammu and Kashmir	Nil	99	4	4	8	5
14.	Jharkhand	43	149	–	–	33	149
15.	Karnataka	92	779	86	813	76	682
16.	Kerala	7	79	19	73	29	87
17.	Madhya Pradesh	68	848	53	1264	45	791
18.	Maharashtra	225	2540	183	2266	215	2333

1	2	3	4	5	6	7	8
19.	Manipur	–	–	–	–	–	–
20.	Meghalaya	2	12	Nil	1	1	Nil
21.	Nagaland	Nil	Nil	Nil	Nil	Nil	Nil
22.	Odisha	103	457	60	418	78	335
23.	Puducherry	10	46	10	45	8	30
24.	Punjab	14	212	22	198	34	142
25.	Rajasthan	65	534	59	531	34	699
26.	Tamil Nadu	75	860	117	624	110	314
27.	Tripura	1	5	Nil	1	2	5
28.	Uttar Pradesh	64	152	63	78	72	102
29.	Uttarakhand	9	24	19	78	23	76
30.	West Bengal	97	19264	86	17364	62	18693
	TOTAL	1459	30046	1433	28404	1383	28441

Note: (i) There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.
(ii) Not Available

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

Requirement of skilled labour force in textile and clothing sector

3785. SHRI DEVENDER GOUD T.: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that there is a requirement of 262 lakh skilled labour force in the textile and clothing sector of the country by 2020;

(b) if so, the manner in which the Ministry proposes to provide the above skill labour force in this sector;

(c) whether Government proposes to start any special scheme; and

(d) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) According to the National Skill Development Corporation (NSDC) report, the working group on Textiles and Jute industry for the Twelfth Five Year Plan have projected human resource requirement of 6 to 6.2 crore persons in Textile and Clothing sector by the year 2022.